CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P. No. 172 of 1997

In



O.A. No. 1868 of 1995

New Delhi this the 31th day of July, 1997

HON'BLE DR. JOSE P. VERGHESE, VICE-CHAIRMAN(J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Ajmer Singh S/o Shri Dalip Singh R/o 97, Saini Enclave, (Vikas Marg Extension) Part-II, Delhi-110 092.

...Petitioner

By Advocate Shri B.S. Mainee

Versus

- Shri D.P. Tripathi,
 Secretary,
 Ministry of Railways,
 (Railway Board),
 Rail Bhavan,
 Raisina Road,
 New Delhi.
- 2. Shri S.B. Mehta,
 General Manager,
 Northern Railway,
 Baroda House,
 New Delhi-1.

....Respondents

By Advocate Shri Rajeev Sharma

ORDER (ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman

The respondents appeared through counsel and handed over two cheques, bearing Nos. 767144 and 767170 for Rs.3,713/- and Rs.1,328/~ respectively alongwith the calculation of the benefits available to the petitoner. For the remaining payment, the advice has been sent to the appropriate Bank account. The counsel for the respondents also made a statement regarding the delay. In view of this, this Contempt of Court proceedings is disposed



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of and notices discharged giving liberty to the petitioner to revive the same by way of a Miscellaneous Application, in case he feels the compliance is not complete.

(K. MUTHUKUMAR) MEMBER (A)

(DR. JOSE P. VERGHESE)
VICE CHAIRMAN(J)

Rakesh
